

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
DR. ARJUN LAL SAINI, ACCOUNTANT MEMBER

ITA No. 75/Srt/2022 (Assessment Year 2017-18)
(Virtual hearing)

Lavjibhai Dungalbhai Daliya (HUF), K-701, River View Heights, Pedar Road, Mota Varacha, Surat. PAN No. AABHL 5412 Q	Vs.	Principal Commissioner of Income Tax, Surat-1, Surat.
Appellant/ assessee		Respondent/ revenue

Assessee represented by	Shri Ashwin K Parekh, AR
Department represented by	Shri Ashok B Koli, CIT-DR
Date of hearing	09/01/2023
Date of pronouncement	09/01/2023

Order under Section 254(1) of Income Tax Act

PER: PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by the assessee is directed against the order of learned Principal Commissioner of Income Tax, Surat-1 (in short, the Id. Pr. CIT) dated 21/02/2022 for the Assessment year (AY) 2017-18.
2. The appeal came up for hearing on 09/1/2022, the learned Authorised Representative (Id. AR) of the assessee submits that as per instruction of assessee, he may be allowed to withdraw the present appeal unconditionally. The learned Commissioner of Income Tax-Departmental Representative (Id. CIT-DR) for the revenue has no objection if the Id. AR of assessee is allowed to withdraw the appeal. Therefore, considering the submissions of both the parties, the Id. AR of the assessee is allowed

to withdraw the present appeal. Consequently, the appeal filed by the assessee is dismissed as withdrawn

3. In the result, this appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 09th January, 2023 at the time of hearing.

Sd/-
(Dr. ARJUN LAL SAINI)
ACCOUNTANT MEMBER

Surat, Dated: 09/01/2023

**Ranjan*

Copy to:

1. Assessee –
2. Revenue -
3. CIT(A)
4. CIT
5. DR
6. Guard File

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

By order

Sr. Private Secretary, ITAT, Surat